

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA 7/91 in
 O.A. No. 2263/90
 T.A. No. MP No. 586/91 in 199
 RA 7/91

DATE OF DECISION 28-1-1992

Shri Dineshwar Kumar Shah Petitioner

Advocate for the Petitioner(s)

Versus

U.O.I. through the General Manager, Northern Railway & Others. Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr.P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr.P.K. CHAKRAWORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
 Vice Chairman(J))

This petition has been filed by the respondents in OA 2263/1990, which was disposed of by our judgment dated 23.11.1990. The grievance of the applicant in the main application related to the termination of his services as Bunglow Peon by the impugned order dated 19.10.1990. After going through the records of the case and hearing the learned counsel of both parties, the Tribunal set aside and quashed the impugned order of termination and directed the respondents to continue the applicant as Bunglow Peon/Khalasi.

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(X)

2. The petitioner has not brought out any fresh facts warranting a review of our judgment. We also do not see any error apparent on the face of our judgment. The review petition is, therefore, dismissed.

ORDER ON MP 586/91

3. In this Misc. Petition filed by the petitioner, it has been prayed that the operation of the judgment dated 23.11.1990 be stayed pending the decision in the review petition. As the RA has been dismissed, the MP is disposed of without passing any orders.

D. K. Chakravorty
(D. K. CHAKRAVORTY)
MEMBER (A)

P. K. Kartha
(P. K. KARTHA)
VICE CHAIRMAN (J)